

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/1093/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tridib Kumar Bhattacharjee,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the 1st March, 2019.

Sub:- **Casual Leave .**

Ref:- Your letter No. ITS.01/2018/461 dtd. 20.11.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for one (1) day on 02.03.2019 along with Station leave permission w.e.f. the morning of 02.03.2019 till the morning of 05.03.2019, has been granted/rejected.

Shri S. Hazarika, Ld. Addl. District and Sessions Judge, Goalpara shall remain in-charge of your Court and Office in your absence on leave.

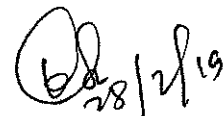
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/1989/1094/A, dated 01.03.19
Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

